

Date	Office Report	Orders
		<p>22</p> <p>M.P. 3845/91</p> <p>O.A. 445/91</p> <p>10.12.91</p> <p>PRESENT: Sh.Sant Lal, counsel for the petitioner.</p> <p>Let a notice be issued on this M.P. to the other party, returnable on 31.01.92.</p> <p><i>J.P. Gupta</i> (I.P.GUPTA) MEMBER (A)</p> <p><i>Ram Pal Singh</i> (RAM PAL SINGH) VICE CHAIRMAN (B)</p> <p>31.1.92. OA 445/91</p> <p>Present : Shri D.R.Gupta, Counsel for the petitioner in MP No.3845/91.</p> <p>Shri J.C.Madan, Counsel for the respondents.</p> <p>The learned counsel for the applicant pointed out that a representation was submitted by the applicant who is a Technical Assistant for promotion to the post of SSO Gr.II. This representation is dated 17.9.1991. The applicant claims that he is eligible in terms of the model recruitment rules and his main prayer has been for amendment of the recruitment rules and consideration of his case for promotion to the post of SSO-II.</p> <p>3. The counsel for the applicant that said that his representation to the Secretary, Ministry of Power and Non-Conventional Energy Sources still remains undispensed of. We, therefore, direct that his representation should be duly considered and dispensed of by a speaking order within a period of 4 months, whereafter if the applicant has any grievance, he is free</p> <p><i>Note (See Case up to 10/12/91)</i></p>

6

Date	Office Report	Orders
		<p>to approach this Tribunal.</p> <p>The OA 445/91 and MP. No. 3845/91 both stand disposed of finally.</p> <p style="text-align: center;">I.P.Gupta</p> <p style="text-align: center;">(I.P.Gupta) Member (A)</p> <p style="text-align: center;">Ram Pal Singh</p> <p style="text-align: center;">(Ram Pal Singh) V.C. (J)</p>